

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5530
ANSWERED ON:02.05.2000
ADHERENCE TO STATUTORY PROVISIONS
SHEESH RAM SINGH RAVI

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a): whether the High Court of Delhi had ordered to adhere to statutory provisions, including DDA Act while undertaking development work in the unauthorised colonies;
- (b): if so, whether the Court's orders have been flouted by the Government of NCT of Delhi by undertaking development work in the unauthorised colonies;
- (c) if so, the reasons therefor; and
- (d): the action proposed to be taken by the Government in the matter?

Answer

MINISTER FOR URBAN DEVELOPMENT (SHRI JAGMOHAN)

- (a): Yes, Sir.
- (b)&(c): Department of Urban Development (Government of NCT of Delhi) has reported that they have not flouted Court's orders.
- (d): Question does not arise in view of reply to (b)&(c) above.